

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
New Delhi

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PRINCIPAL BENCH – COURT NO. 3

**Service Tax Appeal No. 50502 Of 2019**

[Arising out of Order—in-Appeal No. 1231(CRM)ST/JDR/2018 dated 12.11.2018 passed by the Commissioner (Appeals) of Central Goods and Service Tax, Central Excise, Jodhpur]

**Mukesh Kumar Choudhary**  
Infinity Silver Apartment, Flat No. 106,  
100 Ft. Road, Bhuwana, Udaipur

**: Appellant (s)**

Vs

**Commissioner of Central Goods, Service Tax, and Central Excise,**  
142-B, Sector 11, Hiran Magri, Udaipur

**: Respondent (s)**

APPEARANCE:

Shri Anand, Clerk for the Appellant

Shri S. K. Meena, Authorized Representative for the Respondent

**CORAM :**

**HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)**

**HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)**

**FINAL ORDER No. 56003/2024**

Date of Hearing:03.07.2024

Date of Decision:03.07.2024

**BINU TAMTA**

The matter has been settled under the SVLDRS Scheme and necessary form, in this regard, has been placed on record. Accordingly, the appeal is dismissed as withdrawn.

*(Order dictated and pronounced in the open Court )*

**(BINU TAMTA)**  
MEMBER (JUDICIAL)

**(HEMAMBIKA R. PRIYA)**  
MEMBER (TECHNICAL)

G.Y.